

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 1545/89
T.A. No.

198

DATE OF DECISION 20.09.1989.

Bhoop Singh

Applicant (s)

Shri N. Safaya

Advocate for the Applicant (s)

UOI

Versus

Respondent (s)

Shrimati Avnish Ahlawat

Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. P. Srinivasan, Member (A)

The Hon'ble Mr. T.S. Oberoi, Member

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ? No
3. Whether their Lordships wish to see the fair copy of the Judgement ? No
4. To be circulated to all Benches of the Tribunal ? No

JUDGEMENT oral

(delivered by Hon'ble Shri P.Srinivasan, Member).

This application has come before us today for directions. Shri N. Safaya, counsel for the applicant and Smt. Avnish Ahlawat, counsel for the respondents have been heard. Smt. Ahlawat files reply to the application. She clarifies that the grievances of the applicant in this application have all been redressed since (i) the de novo enquiry against the applicant has been dropped, (ii) the suspension of the applicant has been revoked and (iii) he has been retired from service. Shri Safaya, while conceding that the grievances of the applicant have been substantially remedied, states that the application may be disposed of giving the applicant liberty to move a fresh application, if he is dissatisfied with the order of retirement.

2. The application is, therefore, disposed of as



having become unnecessary, leaving the parties to bear their own costs.

T.S. Oberoi
(T.S. Oberoi)
Member (J)

P. Srinivasan
(P. Srinivasan)
Member (A)